

**SPEED POST/FAX**

**No.1/2008/Import Safety/FSSAI  
Food Safety and Standards Authority of India  
Ministry of Health & Family Welfare, Govt. of India  
FDA Bhawan, Kotla Road  
New Delhi-110002**

Dated: 30<sup>th</sup> April, 2012

**Subject: Ad-hoc guidelines for Alcoholic Beverages related to Imported Food Clearance Process by FSSAI's Authorized Officers - reg.**

In continuation of FSSAI's letter of even number dated 16.02.2012 on the subject cited above, the undersigned is directed to convey that relaxation regarding rectification of minor labelling defects for clearance of imported alcoholic beverages issued vide aforesaid letter is extended from 20<sup>th</sup> April, 2012 for another three months or till further orders, whichever is earlier.

This issues with the approval of the Competent Authority.

Yours faithfully,

  
(R. K. Sharma)

Deputy Director

Ph.: 011-23237433

To

**FSSAI's all Authorized Officers**

Copy to:

1. PPS to Chairperson, FSSAI
2. Dir (E), FSSAI
3. Dir(S), FSSAI
4. Dir(QA&S)
5. FSSAI's Website